## THE HIGH COURT OF MEGHALAYA SHILLONG

## **NOTICE**

No.HCM.III/166/2019-Judl./Part-I/388 Dated Shillong, the 4th November, 2021

In supersession of the Constitution of Benches as ordered vide Notice No.HCM.III/166/2019-JudI./Part-I/384 dated Shillong, the 12<sup>th</sup> September, 2021, the Hon'ble, the Chief Justice(Acting), is pleased to constitute the following DIVISION BENCHES and SINGLE BENCHES, w.e.f. Monday, 8<sup>th</sup> November, 2021, until further orders:

DIVISION BENCHES		
SI. NO	NAME OF HON'BLE JUDGES  DIVISION BENCH – I: Hon'ble, the Chief Justice(Acting) H.S. Thangkhiew and Hon'ble Mr. Justice W. Diengdoh. [COURT ROOM NO. 1]	JURISDICTION  1. Public Interest Litigation (PIL); 2. Criminal Appeals; 3. Commercial Appeals under the Commercial Appellate Division of the High Court; 4. All matters relating to tax and revenue and 5. All matters required to be taken by a Division Bench (other than Criminal Appeals).
SINGLE BENCHES		
SI. NO	NAME OF HON'BLE JUDGES	JURISDICTION
1.	Hon'ble, the Chief Justice(Acting) H.S. Thangkhiew [COURT ROOM NO. 1]	<ol> <li>Petitions filed under Arbitration &amp; Conciliation Act, 1996;</li> <li>Civil Contempt Cases;</li> <li>Company Petitions;</li> <li>Civil Writ Petitions (from the year 2019 onwards);</li> <li>Civil Revision Petitions;</li> <li>First Appeals;</li> <li>Second Appeal and</li> <li>All Single Bench matters not falling within the determination of any other Single Bench.</li> </ol>
2.	Hon'ble Mr. Justice W. Diengdoh [COURT ROOM NO. 2]	<ol> <li>Civil Writ Petitions (upto the year 2018);</li> <li>Bail matters – both Regular and Anticipatory;</li> <li>Criminal matters including revisions, appeals and misc. cases;</li> <li>MACT Appeals and</li> <li>Transfer Petitions.</li> </ol>

BY ORDER

JOINT REGISTRAR (LISTING)

## Copy to: -

- 1. The Registrar-cum-PPS to Hon'ble the Chief Justice(Acting), High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
- 2. The P.S to Hon'ble Mr. Justice W. Diengdoh, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
- 3. The P.S to Advocate General/Addl. Advocate General, Meghalaya, Shillong for favour o kind information.
- 4. The P.A to the Registrar General, High Court of Meghalaya, Shillong for favour of kinc information.
- The Registrar (Judicial Service), High Court of Meghalaya, Shillong for favour of kind information.
   The Asst. Solicitor General/ Central Government Coursel, High Court of Maghalaya
- 6. The Asst. Solicitor General/ Central Government Counsel, High Court of Meghalaya, Shillong for favour of kind information.
- 7. The President/ Secretary, High Court Bar Association, Shillong for favour of kinc information.
- 8. All Court Masters concerned for information and necessary action.
- 9. The Systems Analyst, High Court of Meghalaya, Shillong for uploading the same on the Official Website.
- 10. Notice Board.

11. Office File.

JOINT REGISTRAR (LISTING)

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